

setting up of a Greenfield airport at Jewar (Greater Noida) in the year 2002. The proposal was considered by the Union Cabinet and the Union Cabinet referred the matter to a Group of Ministers (GoM) for looking into the legal and other related aspects of the matter.

**Outstanding dues against AIR India and private airlines**

3743. SHRI SALIM ANSARI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Air India and private airlines owes crores of rupees to Government as per details available with DGCA;

(b) if so, the outstanding of various airlines to Government run oil companies, tax authorities (both Income-tax and Service-tax) leasing aircraft companies, airport operations, banks landing and navigation charges and to their employees, as on 31 March, 2012; and

(c) what action Government has taken or proposes to take against these airlines to recover the dues?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) Directorate General of Civil Aviation (DGCA) has no such information.

(b) and (c) Do not arise in view of (a) above.

**Commencement of low cost Airlines**

3744. SHRI T.M. SELVAGANAPATHI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the DGCA has received many applications from the companies for commencement of low cost airlines;

(b) if so, the details thereof;

(c) whether it is also a fact that Government had insisted the airlines to keep low air fares for the domestic sector; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) and (b) The Government does not categorise any airlines as low cost.

(c) and (d) Air fares applicable for domestic passengers are determined by market forces and therefore are not fixed by Government.

With a view to maintain transparency in tariff publication, Directorate General of Civil Aviation (DGCA) has taken following steps:

- Scheduled domestic airlines have been directed to display established tariff route-wise and fare category-wise in their websites, on monthly basis and also to notify any significant and noticeable changes to DGCA within 24 hrs of effecting such a change.
- A Tariff Analysis Unit has been set up in DGCA to monitor tariff on regular basis at periodic intervals.

**Road map for development of civil aviation sector**

3745. DR. T. SUBBARAMI REDDY: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether a comprehensive road map for the development of civil aviation sector is being prepared;
- (b) if so, the outline thereof along with its present status;
- (c) the details of the areas identified for focused attention and thrust to make air travel affordable and hassle-free and also to improve the operational efficiency of the aviation industry so as to face competition from the private airlines; and
- (d) the steps taken to ascertain the views of the various concerned interests in formulating the new road map?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) to (d) To have a sustainable orderly growth of the aviation sector, the Ministry has felt the need to spell out a long term Civil Aviation Policy addressing various issues related to the sector. Accordingly on 22.12.2011, a Committee has been constituted under the Chairmanship of Secretary, Civil Aviation to formulate a Civil Aviation Policy to address the long term issues of the sector and provide a road map for development. Government has identified focus areas and a consultation paper has been placed on the website of the Ministry ([www.civilaviation.nic.in](http://www.civilaviation.nic.in)) inviting comments from all stakeholders. Comments received from various organizations are under examination.

**Investigation in Pawan Hans helicopters accident**

3746. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of CIVIL